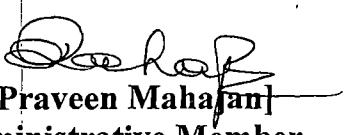
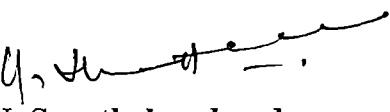


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

| Notes of the registry | Orders of the Tribunal |
|-----------------------|---|
| | <p>O.A. No. 290/00289/16 with MA No. 290/00138/16 Date of Order : 25.05.2016</p> <p>Mr Samual Masih, Counsel for applicant.</p> <p>Heard Mr Samual Masih, Ld. Counsel for applicant. The applicant is aggrieved by the inaction on the part of the respondents in the matter of granting him employment under the SRRS/LARGESS Scheme though he had passed written examination and was also subjected to medical examination. According to him, he was declared medically fit by the department of respondent railways and thereafter he was issued attestation form for submitting his personal details and testimonials etc. vide Annex. A/8. Thereafter nothing was heard from the respondents relating to his appointment though he has approached several officials but no information has been furnished to him on his request for appointment under the aforesaid Scheme.</p> <p>After hearing the Ld. Counsel for applicant and perusal of the record, we are of the view that since the applicant has not made any specific representation to the respondents officials in this regard. We permit the applicant to submit a representation to respondent No. 1 within 02 weeks. The respondent No. 1 shall take a decision on such representation and shall give a well-reasoned reply to the applicant within one month after receipt of such representation.</p> <p>The OA alongwith MA for condonation of delay is disposed of at admission stage itself in above terms and issuance of notice to the respondents is dispensed with.</p> <p>A copy of this order shall be provided to the counsel for the applicant for communicating the same to the respondents.</p> <p> [Praveen Mahajan] Administrative Member</p> <p> [U. Sarathchandran] Judicial Member</p> <p>ss</p> |